

**GOVERNMENT OF INDIA  
SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:4703  
ANSWERED ON:12.08.2014  
ACCOUNTABILITY OF BCCI  
Azad Shri Kirti (JHA)

**Will the Minister of SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether there are reports of irregularities/corruption in the functioning of the Board of Control for Cricket in India (BCCI) and there is a need to bring greater transparency and accountability in its functioning;
- (b) if so, the details thereof and the steps being taken in this regard;
- (c) whether the Government also proposes to bring all the National Sports Federations including the BCCI under the ambit of the Right to Information Act, 2005; and
- (d) if so, the details and the present status thereof?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR SKILL DEVELOPMENT, ENTREPRENEURSHIP, YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL)

(a) Yes, Madam.

(b) to (d) Several controversies about Board of Control for Cricket in India (BCCI) regarding allotment of franchisees, match fixing, betting etc were reported in sections of print and electronic media. Various agencies of the Government namely the Enforcement Directorate, Income Tax and Service Tax Department have conducted inquiries into the allegations of irregularities involving the BCCI.

Government, in April, 2010, declared all the NSFs receiving grant of Rs.10.00 lakhs or more in a year from the Government as Public Authority under Section 2(h) of the RTI, 2005. However, the BCCI has been refusing to declare itself as a public authority on the plea that it does not receive any financial grant from the Government.

The matter to bring the BCCI under the RTI Act is pending before the Central Information Commission (CIC) and the Government has already submitted its written submission before the CIC pleading to bring the BCCI under the RTI Act. CIC issued notice to all concerned for adjudicating the matter on 25th & 26th July, 2013. However, Hon'ble Madras High Court vide order dated 24-07-2013 issued interim stay on the said proceedings.

The Government has also formulated a draft of the National Sports Development Bill, 2013 to bring all the National Sports Federations and the BCCI under the RTI Act with the provision of exclusion clause for protecting personal/confidential information relating to athletes. Views of General Public and all the Stake holders have been sought on the draft of the National Sports Development Bill, 2013. Since some of the issues need detailed deliberation and consultations among various Ministries/ Departments of Government of India and other stake-holders, it is not possible to indicate a definite time frame for enactment of the said Bill.